

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

24.

**C.P. (IB)/1140(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **29.04.2024**

NAME OF THE PARTIES:

Aditya Birla Finance Limited

Vs

Armax Health Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Adv. Anshul Rawat, Ld. Counsel for the Petitioner present. None for the Respondent.
2. Despite notice, counsel for the Respondent has not file any reply. One last opportunity is given to the Respondent for filing reply, failing which the right to file of the Respondent will be forfeited on the next date of hearing.
3. List this matter for hearing on **07.06.2024**.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**